GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5520 ANSWERED ON:09.05.2012 UNFAIR PRACTICES Bajirao Shri Patil Padamsinha ;Das Shri Ram Sundar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has received certain complaints of unfair practices in various educational institutions and universities in the country during the last three years and the current year;
- (b) if so, the details thereof, State-wise including the nature of such complaints;
- (c) the details of steps taken or proposed to be taken against such institutions; and
- (d) the further action proposed to be taken to check unfair practices in such institutions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

- (a) & (b): All India Council for Technical Education (AICTE) has reported that it has received 497 complaints against technical institutions on the alleged unfair practices during the last three years including the current year. Similarly, University Grants Commission (UGC) has reported that it has received 34 complaints against Universities/institutions deemed-to-be Universities for indulging in alleged unfair practices. The complaints are mostly related to running of fake institutions and award of fake degrees, charging high fees, fee fixation or charging Capitation Fees, non-refund of fees, misleading advertisements, running of un-approved courses, complaints related to admissions, complaints/suggestions relating to entrance examinations and regarding complaints against private managements etc. State-wise details are annexed.
- (c): UGC and AICTE have reported that they are issuing show-cause notices wherever complaints are received about alleged unfair practices. Inspections by Expert Committees are undertaken wherever necessary. UGC and AICTE are also regularly publishing information on their respective websites about fake Universities, unapproved institutions and unapproved courses respectively, from time to time. Public notices are also issued from time to time for information of students and general public.
- (d): To prohibit and punish malpractices and adoption of unfair practices in technical and medical educational institutions and in the university system, The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010, has been introduced in Parliament on 3rd May, 2010.